

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/MP/2013

Subject : Petition seeking payment of the Unsheduled Interchange payable to the petitioner from the Northern Region Unsheduled Interchange Pool Account Fund.

Date of hearing : 7.1.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : BSES Yamuna Power Limited, Delhi

Respondents : National Regional Load Despatch Centre and others

Parties present : Shri Ajit Warriar, Advocate, BYPL
Shri Aashish Gupta, Advocate, BYPL
Shri Dushyant Manocha, Advocate, BYPL
Shri Salmon Choudhari, Advocate, BYPL
Ms. Supriya Singh, NRLDC
Shri H.K. Chawla, NRLDC
Shri Raju Verma, DTL
Shri Darshan Singh, DTL
Shri Anil Pal, DTL
Shri Surendra Kumar

Record of Proceedings

Learned counsel for the petitioner submitted that the Commission vide Record of Proceedings dated 7.11.2013 directed DTL to pay the legitimate entitlements/dues to the petitioner. However, DTL has not liquidated the dues so far. He requested the Commission to direct DTL to pay the outstanding dues immediately and to file the details of amount received from NRLDC and paid by it to Delhi Discoms.

2. The representative of DTL submitted that outstanding dues of BYPL has been deemed to have been paid as per the direction of the Delhi Government. He requested the Commission to grant 10 days time to file its response.

3. The Commission directed DTL to file an affidavit by 24.1.2014 to that effect. The Commission also directed NRLDC to provide reconciled statement of dues by 17.1.2014 to its constituents.

4. Subject to above, the Commission reserved order in the petition.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**